

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-203
IB-93(ND)/2020

IN THE MATTER OF:

M/s Intec Capital Ltd.

Vs.

M/s Suvidha Infracon Pvt Ltd.

....APPLICANT

...RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 17.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)

PRESENT:

For the Applicant :
For the Respondent :
For the Intervener :

ORDER

Counsel for both the sides are present. The Counsel for Corporate Debtor prayed for time to file Vakalatnama and reply. At request, time is enlarged with the direction to file reply within two weeks. Thereafter, within one week the counsel for the Financial Creditor will file rejoinder, if any. Matter is posted for making final submissions on the next date of hearing.

List on 27.04.2020.



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)